

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 781 of 2020

IN THE MATTER OF:

Nilkamal Ltd.

... Appellant

Versus

Wholly Joy Products Pvt. Ltd.

...Respondent

Present: For Appellant :

Mr. Pankaj Bhagat, Advocate

O R D E R

(Through Virtual Mode)

16.09.2020

I.A. No. 2093/2020

After hearing the learned counsel for the Appellant we find that the impugned order has been passed on 24th February, 2020 while the instant appeal has been filed on 5th September, 2020. However, the lockdown has been imposed on 25th March, 2020 due to outbreak of Covid-19 declared pandemic and in suo moto proceedings, this Appellate Tribunal has exempted/waived the period of lockdown from computation of limitation till further orders. Such order has not been recalled or revoked till date. Thus, the appeal has been preferred within the statutory period of 30 days and there is no delay.

I.A. No. 2093 of 2020 stands disposed off.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **16th October, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

/ns/gc/